

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT – IV**

**Item No. 402  
IB/143/ND/2022**

**IN THE MATTER OF:**

Orbis Trusteeship Services Private limited ... Applicant  
Versus  
Nobal Buildtech Private Limited ... Respondent

**Under Section 7 of (IBC)**

**Order delivered on 01.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Sr. Adv. Mr. Krishnendu Datta with Ms. Anindita  
R. Chowdhary, Ms. Vatsala Kak, Mr. Sushrut  
Garg, Advs.  
For the Respondent :  
For the RP : Mr. Vivek Pandey, Mr. Shikher, Advs.

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

Ld. Counsels on behalf of the parties are present and brought to our notice that Hon'ble President vide order dated 22.12.2023 passed under Rule 16(d) of the NCLT Rules, 2016 has ordered for transfer of this matter before the Court-IV.

List the matter on **05.02.2024** along with IA-6165/2023 & IA-2900/2023.

**S/d-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**S/d/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**